

crores need not be submitted to the Central Electricity Authority for its concurrence.

(b) No, Sir.

(c) and (d). Do not arise.

Promulgation of CCS

107. SHRIMATI GEETA MUKHERJEE : Will the PRIME MINISTER be pleased to state :

(a) whether with the promulgation of CCS (Recognition of Service Associations) Rules, 1993, the associations enjoying recognition then had been given ad-hoc recognition under the 1993 Rules subject to the condition that the concerned association would fulfil all conditions, including verification of membership strength within one year;

(b) if so, whether some service associations of Ministries/Departments of Government of India have failed to fulfil the condition within one year; and

(c) if so, the details thereof and the provision under which the date has since been extended?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c). In terms of rule 4 of the Central Civil Services (Recognition of Service Associations) Rules, 1993, all Service Associations/Federations which were recognised before notification of these Rules on 5.11.1993 were allowed to continue to be so recognised for a period of one year, which was later extended (by amendment of Rules) for six months upto 4.5.1995. As majority of such associations did not apply for recognition, fresh opportunity was given to apply by 30.6.1996, which has again been extended upto 31.10.1996. But due to disruption in the communication system as a result of the recent strike by the Central Government employees, it has been decided that the applications received upto 15.11.1996 may also be accepted as a special case. It is for individual service associations to take a decision regarding whether to apply for recognition or not but as per available information, majority of service associations have applied for recognition.

Murari Committee

108. SHRI V.M. SUDHEERAN : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the steps taken regarding the implementation of the recommendation of the Murari Committee;

(b) whether Government have given any assurance in the Parliament and outside for a time-bound

implementation of the recommendations of Murari committee; and

(c) if so, the decision taken to honour the assurance?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) to (c). The recommendations of the Review Committee on Deep Sea Fishing Policy have been examined and it has been decided to accept these, in Principle. Action to implement the decisions has been initiated.

Power Policy

109. SHRI SANDIPAN THORAT :
SHRI ANNASAHIB M.K. PATIL :

Will the PRIME MINISTER be pleased to state :

(a) whether in the liberalisation policy in power sector the Government have taken fresh initiations for level playing between public sector undertakings and independent power producers/foreign investors in power generation/transmission;

(b) if so, the details thereof;

(c) the financial and other incentives offered to private sector for the purpose;

(d) whether the package of incentives offered to private sector is also applicable to public sector undertakings in power sector;

(e) if so, the details thereof;

(f) the joint ventures proposed by public sector undertakings in power generation and transmission; and

(g) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (e). The incentives to encourage greater private participation in power generation and distribution are equally applicable to power projects set up in private as well as public sector after 30.3.1992. Financial and other important incentives to encourage private sector participation in power sector are :

- * Private sector companies can set up enterprises to operate either as licensees or as generating companies.
- * All private companies entering the Electricity Sector hereafter will be allowed a debt-equity ratio upto 4:1.
- * Promoter's contribution should be at least 11% of the total outlay.
- * To ensure that private entrepreneurs bring in additionality of resources to the sector, not less than 60% of the total outlay for the